SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)...... Diary No(s).15153/2024

(Arising out of impugned final judgment and order dated 18-11-2022 in CRREF No.4/2021 passed by the High Court Of Chhattisgarh At Bilaspur)

RAMNARAYAN MANHAR

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

No.85862/2024-CONDONATION 0F **DELAY** IN and (IA FILING IA No.85864/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED **JUDGMENT** No.85863/2024-EXEMPTION FROM FILING 0.T. and IA No.85866/2024-PERMISSION TO FILE LENGTHY LIST OF DATES and No.85868/2024-PERMISSION T0 FILE **ADDITIONAL** DOCUMENTS/FACTS/ANNEXURES)

Item No.49

Diary No(s).15157/2024

No.89867/2024-CONDONATION 0F DELAY IN FILING and IΑ No.89871/2024-EXEMPTION FROM FILING C/C OF THE **IMPUGNED JUDGMENT** No.89869/2024-EXEMPTION **FROM FILING** 0.T. and IΑ No.89876/2024-PERMISSION TO FILE LENGTHY LIST OF DATES and IΑ No.89878/2024-PERMISSION T0 FILE **ADDITIONAL** DOCUMENTS/FACTS/ANNEXURES)

Date: 16-04-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Dr. Nirmal Chopra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1. Delay condoned.
- 2. Having heard learned counsel for the petitioner at a considerable length and after perusal of the material on record, we are *prima facie* satisfied that the Trial Court as well as the High

Court have rightly held the petitioner guilty of raping two minor girls aged 7 and 8 years. That being so, the conviction and consequential sentence awarded to the petitioner seems to be justified. However, it is brought to our notice that this Court has not laid down so far the parameters and guidelines for conducting trial against a deaf-and-dumb accused, who is otherwise of sound mind and medically fit to commit a heinous offence like rape.

- 3. Let notice be issued to Union of India through the learned Attorney General for India as well as to the respondent-State, returnable on 26.07.2024 for the purpose of determining the question of law as indicated above.
- 4. The prayer for grant of bail to the petitioner is declined.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)